

ITEM NO.302

COURT NO.13

SECTION II

S U P R E M E C O U R T O F I N D I A  
RECORD OF PROCEEDINGS

PETITION(S) FOR SPECIAL LEAVE TO APPEAL (CRL.) NO. 14997/2025

[Arising out of impugned final judgment and order dated 13-08-2025 in A528BNSS No. 25810/2025 passed by the High Court of Judicature at Allahabad]

ISLAMUDDIN ANSARI

PETITIONER(S)

VERSUS

STATE OF U.P. & ORS.

RESPONDENT(S)

[TO BE TAKEN UP AT 3.30 P.M]

IA No. 240123/2025 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT

IA No. 330687/2025 - EXEMPTION FROM FILING O.T.

IA No. 306485/2025 - EXEMPTION FROM FILING O.T.

IA No. 302133/2025 - EXEMPTION FROM FILING O.T.

IA No. 240125/2025 - EXEMPTION FROM FILING O.T.

IA No. 306484/2025 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES

IA No. 302127/2025 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES

IA No. 240128/2025 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES

Date : 12-02-2026 This matter was called for hearing today.

CORAM :

HON'BLE MR. JUSTICE AHSANUDDIN AMANULLAH

HON'BLE MR. JUSTICE K. VINOD CHANDRAN

For Petitioner(s) :

Mr. Aadil Singh Boparai, Adv.

Ms. Prakruthi Jain, Adv.

Mr. Chirag Dahiya, Adv.

Mr. Amarjeet Singh, AOR

For Respondent(s) :

R.No.1

Mr. K M Natraj, A.S.G.

Mr. Sharan Dev Singh Thakur, Sr. A.A.G.

Mr. Abhishek Saket, Adv.

Mr. Sudeep Kumar, AOR

Ms. Indira Bhaker, Adv.  
Ms. Manisha, Adv.  
Ms. Rupali, Adv.

R.No.2

Mr. Rahul Kaushik, Sr. Adv.  
Ms. Bhuvneshwari Pathak, AOR  
Mr. Naman Kamboj, Adv.  
Mr. Shivam Parashar, Adv.

State of Telangana

Mr. Srikanth Varma Mudunuru, Adv.  
Ms. Devina Sehgal, AOR

O R D E R

1.Pursuant to our order dated 12.12.2025, a letter dated 12.01.2026 has been received from the Director, Telangana Forensic Science Laboratories (TGFSL), Red Hills, Hyderabad, stating therein that though the phone of the petitioner has already been submitted by the Police, Bijnor, but a letter of advice along with the transcription of the audio clip be also sent to facilitate the examination. It is indicated that the letter of advice regarding specific audio clip and transcription prior to the voice recording session is essential. We clarify that it is as per the order of this Court and not the request of the Police Bijnor that the voice test is required to be done. Thus, requiring a letter of advice and communicating the same to this Court is not necessary. However, we would indicate the exercise to be carried out as per this order.

2.The voice clip of which the test is to be conducted is said to be available in the mobile phone seized and now sent to the FSL, which mobile phone belongs to the petitioner herein. The test directed to be conducted is of the said voice clip with that of the sample taken from the respondent No.2 herein who is alleged to be the author of the voice clip.

3.Learned counsel for the petitioner has submitted that the phone which was seized by the Police is required to be identified by the petitioner and because it may have many audio clips, the particular clip to be tested also has to be identified by the petitioner. We hence direct the petitioner to be present before the Director, TGFSL, Hyderabad on 09.03.2026 at 11.00 a.m. The Director, TGFSL, shall take the help of the petitioner in locating the said audio clip of which comparison has to be made.

4.We further direct that respondent no.2 shall also be present before the Director, TGFSL, Hyderabad, on 09.03.2026 at 11.00 a.m. The sample voice of the respondent No.2 also shall be taken to facilitate comparison. Thereafter, the Director, TGFSL, Hyderabad, shall proceed with the examination of the voice clip pointed out by the petitioner and the sample taken.

5. We make it clear that the Director, TGFSL, Hyderabad, shall not raise any objection as to absence of a 'letter of advice' since this exercise is pursuant to the orders of this Court and no formalities, as is required in other cases, is required to be followed for conducting the exercise. We indicate in strict terms that the exercise, as directed under order dated 12.12.2025, shall be carried out in its entirety as per what has been indicated in the said order and this order.

6. The petitioner and respondent no.2 shall carry their proper identification documents so that they are identified, specifically the respondent no. 2 who is the person whose voice has to be compared with the audio clip sent to the TGFSL, Hyderabad.

7. The State has filed an application bearing IA No. 9685/2026 contending that probably due to inadvertence of the Learned Advocate, it was recorded that the authorities had filed a petition seeking withdrawal of the prosecution against the petitioner, which in effect is an application for further investigation.

8. Be that as it may, since by order dated 08.12.2025, we had quashed the entire proceedings of Criminal Case No.6196

of 2021 arising out of Case Crime No.0171 of 2020, P.S. Kotwali Shahar, District Bijnor, we close the issue. Accordingly, Interlocutory Application No.9685 of 2026 stands disposed of.

9.As apprehension has been raised with regard to any deletion from the phone concerned, we leave it to the Director, TGFSL to go into the said aspect and give a report as to whether anything appears to have been deleted from the phone of the petitioner, which was seized by the Police after its seizure, the date being communicated by the petitioner herein to the Director.

10. We further direct the Director, TGFSL, that transcript of the audio clip shall also be noted down and shall form part of the report. The report shall be submitted to this Court in a sealed cover. We are confident and we trust that the Director, TGSL shall not give us any opportunity to question the modality, authenticity and the impartiality of the test, which we have directed to be conducted.

11. Mr.Srikanth Varma Mudunuru, learned Counsel has appeared on behalf of Ms. Devina Sehgal, learned Advocate on Record, for the State of Telangana and submits that he would take instructions and also appear on behalf of respondent no.3 and also communicate this order to the respondent no.3

for compliance. Registry also shall communicate this order to the respondent No.3.

**12.** List on 24.03.2026 at 3.00 p.m.

**(POOJA SHARMA)**  
**AR-CUM-PS**

**(ANJALI PANWAR)**  
**ASSISTANT REGISTRAR**